Written Answers to

State	2009-2010	2010-2011	2011-2012
Rajasthan	10737	17214	21613
Sikkim	220	203	109
Tamil Nadu	20522	35003	24965
Tripura	648	697	860
Uttar Pradesh	28569	29735	43409
Uttarakhand	4006	15326	4806
West Bengal	17373	20883	27545
Andaman and Nicobar Islands	432	261	164
Chandigarh	593	868	1746
Dadra and Nagar Haveli	0	4	7
Daman and Diu	25	60	55
Delhi	9080	11660	14295
Lakshadweep	0	0	0
Puducherry	392	433	434
Total	254596	372039	404747

Siphoning of money by financial institutions in debt waiver scheme

2363. DR. PRABHAKAR KORE: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that financial irregularities have been found in the CAG report on Farm Loan Waiver Scheme;
 - (b) if so, the highlights of the report;
 - whether the huge money was siphoned off by the financial institutions; (c)
 - (d) if so, the details thereof;

- (e) whether Government proposes to take action against culprits; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (f) The Government of India had issued detailed guidelines for the implementation of the Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008 on 28.5.2008.

The Comptroller and Auditor General of India(CAG) had undertaken a Performance Audit of the Scheme.

During the Exit Conference of CAG held on 7-12-2012, certain observations with regard to the implementation of the Scheme were made which, *inter alia*, related to inadmissible/less/excess benefits extended, reimbursement of inadmissible charges to banks and non-issuance of Debt Waiver and Debt Relief Certificates etc.

Based on the feedback during Exit Conference, the Government on 11.01.2013 advised the Reserve Bank of India (RBI) and NABARD to take action with regard to the observations of CAG, which in turn instructed the lending institutions to take appropriate remedial measures. The Government has also on 15.2.2013 directed RBI, NABARD and all Public Sector Banks to take immediate corrective action based on the observations of audit.

The Report of CAG on the Implementation of ADWDRS, 2008 has since been laid on the Table of both the Houses of Parliament on 5th March, 2013.

Foreign exchange reserves of the Country

2364. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of FINANCE be pleased to state:

- (a) whether the foreign exchange reserves have reduced considerably in the recent past;
- (b) if so, the details of the foreign exchange reserves in the country during each of the last three years and the current year;
- (c) whether Government proposes to utilize the foreign exchange reserves in a more meaningful and productive manner; and